

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition Nos. 69/97 and 71/97
Original Application No. 1190/92 and 1202/92

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri P.P. Srivastava, Member (A)

Diwakar Bapurao Gaddamwar,
Supervisor 'B' Grade (N/T)
Ordnance Factory, Chanda P.O.
Chandrapur Ordnance Factory,
Tahsil Badrawati District
Chandrapur.

... Applicant.

V/s.

Union of India and others!

... Respondents.

Tribunal's order on Review Petition by Circulation

{ Per Shri B.S. Hegde, Member (J)

Dated: 13.8.97

The applicant has filed this Review Petition seeking review of the judgement dated 23.8.96. The judgement despatched on 4.9.96 and received by the applicant on 13.9.96. The Review Petition has been filed on 6.2.97, after a lapse of 115 days. The applicant has not filed any M.P. for condonation of delay in filing the Review Petition. The only contention raised in the Review Petition is that the Tribunal ought to have disposed of the O.A. considering all the points raised in the application. As per Administrative Tribunals Act No application for review shall be entertained unless it is filed within thirty days from the date of receipt of copy of the order sought to be reviewed. Admittedly though the judgement was received on 13.9.96, the applicant has filed this Review Petition only on 6.2.97. In the absence of M.P. for condonation

: 2 :

of delay in filing the Review Petition, the Review Petition is not maintainable. Even on merits the applicant has not made out any ground for seeking review of the judgement.

In the result, we are of the view that the Review Petitions are not only barred by limitation but also on merits no grounds to interfere with our earlier orders. Accordingly the Review Petitions are dismissed by circulation.


(P.P. Srivastava)
Member (A)


(B.S. Hegde)
Member (J)

NS

dd. 13/8/97
order/Judgement despatched
to Applicant/Respondent(s)
on 22/8/97. O.C. file
in M/T 120292.


27/8/97